

Discrimination against Indians in Canada

1729. SHRI M. M. JOSEPH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether a socio-economic survey in a province of Canada had shown that Indian community there had experienced discrimination in different forms ; and

(b) if so, the steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Government have seen a copy of the article entitled 'Saskatchewan Survey Finds Discrimination A Reality', published in the Canadian India Times of October 7, 1971.

(b) According to Government's information, the persons of Indian origin do not suffer from any perceptible discrimination in Canada. When a person seeks and is granted citizenship of a country they owe loyalty to their country of adoption and there should be no question of complaining against it to their country of origin.

12.01 hrs.

**RE : ALLEGED ATTACK ON
CALCUTTA UNIVERSITY
PREMISES**

SHRI JYOTIRMOY BOSU (Diamond Harbour)—*Rose*.

MR. SPEAKER : Mr. Jyotirmoy Bosu, the students' unrest and youth trouble is there everywhere, in all the universities ; something is going on here and there ..

SHRI JYOTIRMOY BOSU : Sir, I will just take half-a-minute, just to bring it to the notice of the House...

MR. SPEAKER : Not more than that. But don't make it a precedent.

SHRI JYOTIRMOY BOSU : I am not taking it as precedent, Sir. I have received the following telegram from the General Secretary, Students' Federation of India, Calcutta :

"Unruly boys attacked the premises

of the Calcutta University and ransacked and set fire to valuable papers, records, furniture, Students' health board room and damaged an ambulance. The attack took place in the presence of Police. For last 2 years set of boys have completely disrupted academic atmosphere creating panic among students. Today the same terror tactics are pursued openly in the presence of police. Immediate intervention solicited for formal functioning of educational institutions. These boys belonging to Chhattra Parishad. Strongly condemn their action."

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : We strongly deny that ; these are not belonging to Chhattra Parishad. These are CPM boys. I want to make it clear, Sir.

SHRI JYOTIRMOY BOSU : He does not know anything (*Interruption*)

MR. SPEAKER : Order, please. Papers to be laid on the Table ; Shri Khadiikar.

12.03 hrs.

PAPERS LAID ON THE TABLE

**WEST BENGAL EMPLOYEES' PAYMENT OF
COMPULSORY GRATUITY ACT**

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADIKAR) : I beg to lay on the Table a copy of the West Bengal Employees' Payment of Compulsory Gratuity Act, 1971 (President's Act No. 7 of 1971) Published in Gazette of India dated the 28th August, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971. [*Placed in Library. See No. LT-1108/71.*]

**ANNUAL REPORT ETC. OF CENTRAL WARE-
HOUSING CORPORATION**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1970-71 along with the Audited Accounts and the Audit Report thereon, under sub-

[Shri Annasaheb P Shinde]

section (11) of section 31 of the Warehousing Corporations Act 1962 [*Placed in Library*]
 See No IT—1109/71]

STATEMENTS SHOWING ACTION TAKEN BY
 GOVERNMENT ON ASSURANCES, ETC

THE DEPUTY MINISTER IN THE

Fourth Lok Sabha

1	Statement No XXXV	Fourth Session, 1968.
2	Statement No XXIX	Fifth Session, 1968.
3.	Statement No XXI	Sixth Session, 19 8
4	Statement No XXVII	Seventh Session, 1969
5.	Statement No XVII	Eighth Session, 1969
6.	Statement No XV	Ninth Session, 1969
7	Statement No XVII	Tenth Session, 1970.
8	Statement No VIII	Eleventh Session, 1970.
9	Statement No VII	Twelfth Session, 1970.

Fifth Lok Sabha

10	Statement No. IV	First Session, 1971
11.	Statement No III	Second Session, 1971.
12	Statement No IV	Second Session, 1971
13.	Statement No V	Second Session, 1971

[*laced in Library. See No LT—1110/71*]

12 04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 22nd November, 1971, agreed without any amendment to the International Airports Authority Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 31st July, 1971 "

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd November, 1971, agreed without any amendment to the Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 12th August, 1971 "

12 05 hrs

STATEMENT RE CONDITION OF
 BANGLA DESH REFUGEES IN
 CAMPS IN MEGHALAYA

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR) . I wish to make a statement regarding the condition of Refugees from Bangla Desh in Camps in Meghalaya.